
(2020) 01 P&H CK 0275

In the Punjab And Haryana At Chandigarh

Case No : Criminal Writ Petition No. 1036 Of 2020

Komalpreet Kaur And Another

APPELLANT

Vs

State Of Punjab And Others

RESPONDENT

Date of Decision : 30-01-2020

Acts Referred:

Citation : (2020) 01 P&H CK 0275

Hon'ble Judges : Suvir Sehgal, J

Bench : Single Bench

Advocate : Harpreet S. Rakhra

Final Decision : Disposed Of

Judgement

Suvir Sehgal, J

1. Komalpreet Kaur daughter of Nirmal Singh (petitioner No. 1) claims to be 18 years and Jobanpreet Singh son of Amarjit Singh (petitioner No. 2) claims to be 20 years of age. They have pleaded that they have married against the wishes of respondents No. 4 to 7 and seek protection to their life and liberty. They apprehend danger from respondents No. 4 to 7. They have placed on record marriage certificate and photographs, Annexures P-3 and P-4, claiming that they married on 26.01.2020. The petitioners have submitted a representation dated 26.01.2020, Annexure P-5 to respondents No. 2 and 3.

2. Learned counsel for the petitioners has relied upon the judgment of this Court passed by a Division Bench in LPA No. 385 of 2016 titled as Elaichi v. State of Punjab, decided on 16.05.2016 and a judgment of Co-ordinate Bench of this Court passed in CWP No. 17069 of 2019 titled as Kawaljeet Kaur v. State of Punjab, decided on 24.06.2019 to submit that even though boy was not of marriageable age, this Court had entertained their petitions for protection of their life and liberty.

3. Without entering upon an exercise to evaluate the evidentiary value of the

documents placed on the file, this petition is disposed of with direction to respondents No. 2 and 3 to decide the representation of the petitioners, Annexure P-5 and grant them protection, if any threat to their life and liberty is perceived.

4. It is clarified that this order shall not be treated as a stamp of this Court for the marriage of the petitioners.